

the Fund and with each other to bring about a reversal of the tendency to maintain restrictive trade and exchange practices. The Resolution also requested the Executive Directors to report to the Board of Governors on the measures necessary for the improvement or reform of the international monetary system; and for this purpose to study all aspects of the system including the role of Special Drawing Rights. It is hoped that action pursuant to this Resolution will result in trade and exchange practices conducive to the growth of exports of the developing countries and also to a more equitable distribution of Special Drawing Rights to these countries.

As regards the World Bank, I expressed gratification at the increase in the volume and range of the leading operations of the World Bank group of institutions, and in particular the recent emphasis of the Bank on encouraging growth with social justice in developing countries. I also pointed out the need for a review of some of Bank's lending policies in order to promote genuine economic development in tune with the national policies and institutions of the developing countries.

12.03 hrs.

SHRI S. M. BANERJEE (Kanpur) : Before you adjourn the House, there is a report in the *Times of India* (*Interruption.*)

MR. SPEAKER : I am not going to allow this practice.....(*Interruptions.*) I have no information. I do not tolerate this practice. Does he think that by shouting everything can be set right. Nothing will go on record.

Yesterday as decided by the Business Advisory Committee, we shall adjourn

now to re-assemble at 2 O'clock.....
(*Interruptions*) We adjourn till 2 p.m.

12.04 hrs.

The Lok Sabha adjourned till Fourteen of the Clock.

The Lok Sabha reassembled at Fourteen of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

RE ATTACK ON THE TIMES OF INDIA OFFICE BY FOLLOWERS OF DIVINE LIGHT-MISSION

SHRI JYOTIRMOY BOSU (Diamond Harbour) : I have given notice under rule 377 today. I want to draw the attention of the Government and the House to this thing that has come out in the *Times of India*. That the Divine Light Mission people raided.....

MR. DEPUTY-SPEAKER : A calling attention notice has been received ; that is being considered.

SHRI JYOTIRMOY BOSU : Has it been admitted ? It is a very serious matter.

श्री राम सहाय पांडे (राजनन्दगाँव) :
कल की होने वाली अत्यन्त अप्रिय घटनाओं की ओर में आपका ध्यान दिलाना चाहता हूँ। कल जब भारत टाइम्स बिल्डिंग पर पाँच सौ लोगों ने आक्रमण किया और 37 लोग गिरफ्तार किए गए...

MR. DEPUTY-SPEAKER : I was saying that your calling attention notice on the same subject is being considered.

SHRI JYOTIRMOY BOSU : But that would not come up before Monday. This is a very serious matter.

SHRI BIJAGWAT JHA AZAD (Bhagalpur) Let the Government on Monday report how it happened

SHRI JYOTIRMOY BOSU Our memory goes back to the unchecked sadhu riots in 1966. We want to know if there is any foreigner behind this.

श्री राम सहाय पांडे कानून और व्यवस्था अपने हाथ में मोड़ लेती है तो ये जो प्रकाशन है ये बन्द हो जायेंगे।

It must be taken up here and now. What prevents you from taking it up?

MR DEPUTY-SPEAKER Notice has been given it is being considered by Mr Speaker. He will give his decision. I cannot just decide it now.

SHRI R S PANDEY It is a question of law and order.

MR DEPUTY SPEAKER Your desire will be conveyed to the Speaker.

You will appreciate that I cannot take a decision now from the Chair.

SHRI BHAGWAT JHA AZAD Why don't you convey our wish to the Home Minister to make a statement? How dare 500 people go, attack the press and the editor?

MR DEPUTY-SPEAKER The Government may take note of the desire of the members. About the call attention, that is being considered.

SHRI R S PANDEY Suppose my house is attacked and a calling attention is moved by somebody else. Can you say it is under consideration and it will take three or four days? It is a law and order problem. Tomorrow this Parliament can

be attacked. Government should make a statement today.

SHRI JYOTIRMOY BOSU It has happened under the very nose of the Home Ministry unchecked for hours. I want that the Government should make a statement today. The calling attention may come up on Monday.

SHRI S M BANERJEE (Kanpur) Things are more serious than what has appeared in the newspapers. Anybody can call himself God. I have no quarrel.

MR DEPUTY-SPEAKER You are making a speech.

SHRI S M BANERJEE 500 or 600 people with lathis and daggers raided the office of the *Nav Bharat Times* and the *Times of India*. The Home Minister should have come here and made a statement.

MR DEPUTY SPEAKER Government may take notice of it.

SHRI BHAGWAT JHA AZAD Are you saying that Government will make a statement or Government will take notice?

MR DEPUTY-SPEAKER I am saying that I am conveying to the Government the strong feelings of the members and the desire of the members that Government should come forward with a statement.

SHRI R S PANDEY You should direct the Government to make a statement.

श्री रामाबन्तार झास्त्री (पटना) . यह बहुत महत्वपूर्ण प्रश्न है। जिनसे लुटेरी पीटे जाये, दूसरे लोग पीटे जाये, यह बहुत गम्भीर मामला है। आप देखें कि क्या हो रहा है। इनके बालबोलेबंदर नाम के जो गुरुजी हैं उनके नाम पर

तद्वत्तरह का शतत प्रचार हो रहा है। सवेरे के बच्चे रहते हैं। दोपहर को जवान हो जाते हैं। रात को बूढ़े हो जाते हैं और यह जो साइकिल है इसी तरह से चलता रहता है। इसलिए इस पर बहस होनी चाहिये किसी न किसी रूप में।

MR. DEPUTY-SPEAKER : Papers to be laid.

14.08 Hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER NAVY ACT

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) :

- (1) I beg to re-lay on the Table a copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Third Amendment) Regulations, 1971 (Hindi and English versions) published in Notification No. S.R.O. 248 in Gazette of India dated the 17th July, 1971, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-730/71].
- (2) to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957 :—
 - (i) The Navy (Pension) Fourth Amendment Regulations, 1971, published in Notifications No. S.R.O. 294 in Gazette of India dated the 14th August, 1971.
 - (ii) The Navy (Discipline and Miscellaneous, Provisions) (Second Amendment) Regulations, 1971, published in Notification No.

S.R.O. 314 in Gazette of India dated the 28th August, 1971.

[Placed in Library. See No. LT-1039/71].

Notifications under Medicinal and Toilet Preparations (Excise Duties) Act, Bengal Finance (Sales Tax) Act, Central Excises and Salt Act, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table—

- (1) A copy of the Medicinal and Toilet Preparations (Excise Duties) Second Amendment Rules, 1971 (Hindi and English Versions) published in Notification No. G S.R. 1164 in Gazette of India dated the 14th August 1971, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [Placed in Library. See No. LT-1040/71].
- (2) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1971 (Hindi and English Versions) published in Notification No. F. 4(40)/71-Fin. (G) in Delhi Gazette dated the 26th September, 1971, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi. [Placed in Library. See No. LT-1041/71].
- (3) A copy each of the following Notifications (Hindi and English Versions) under section 38 of the Central Excises and Salt Act, 1944 :—
 -) The Central Excise (Thirteenth Amendment) Rules, 1971, published in Notification No. G.S.R. 1246 in Gazette of India dated the 28th August, 1971.